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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 450/93 in
C.P. NO. 34/93 in
O.A. NO. 690/89

New Delhi this the 21st day of April, 1994

COURT :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Sunder Dass S/O Late Daulat Ram,
Ex-Driver Diesel Shed (N.R.) S.S.B.
R/O E-2/233-B, Shastri Nagar,
Delhi - 110052.

... Petitioner

In Person

Versus

Union of India through
Shri Masih-Uz-Zaman,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

... Respondent

By Advocate Shri H. K. Gangwani

O R D E R (ORAL)

Shri Justice V. S. Malimath -

The counsel for the respondents gave a cheque to the petitioner for Rs.300/- plus interest thereon of Rs.43/- on account of delayed payment in accordance with the directions in C.C.P. No. 34/93. Thus, there is full compliance with the directions of the Tribunal and nothing survives for examination. However, the petitioner who was present in person stated that so far as the provident fund is concerned, the same has not been properly paid. This matter is also covered by our earlier directions in C.C.P. No. 34/93 where we have recorded the fact that the petitioner had been paid G.P.F. amount. We, however, made it clear that

if there are any omissions in that behalf, the petitioner can bring the same to the notice of the authorities and get the necessary credit made in his account. Hence, nothing is required to be done in this case in regard to G.P.F. also. The entire matter thus stands concluded.

2. These proceedings are dropped.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)



(V. S. Malimath)
Chairman

/as/